



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ८, अंक ४३(२)]

सोमवार, डिसेंबर १९, २०२२/अग्रहायण २८, शके १९४४

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक २९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of Article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Bill, 2022 (L.A. Bill No. XXIX of 2022), introduced in the Maharashtra Legislative Assembly on the **19th December 2022**, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/C. Secretary (Legislation) to Government,
Law and Judiciary Department.

L. A. BILL No. XXIX OF 2022.

A BILL

further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963, for the purposes hereinafter appearing and, therefore, promulgated the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Ordinance, 2022, on the 22nd November 2022 ;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Seventy-third Year of the Republic of India as follows :—

भाग आठ-१०-१.

(१)

एचबी-२४५२-१.

Short title and commencement. **1. (1)** This Act may be called the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Act, 2022.

(2) It shall be deemed to have come into force on the 22nd November 2022.

Amendment of section 13 of Mah. XX of 1964. **2.** In section 13 of the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963 (hereinafter referred to as “the principal Act”) in sub-section (1), in clause (a), the words “whose names appear in the voter’s list for the concerned constituency and” shall be deleted. Mah. XX of 1964.

Repeal of Mah. Ord. XI of 2022 and saving. **3. (1)** The Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Ordinance, 2022, is hereby repealed. Mah. Ord. XI of 2022.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

Section 13 of the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963 (Mah. XX of 1964) provides for constitution of Agricultural Produce Market Committee consisting of representations from agriculturists, traders, commission agents, hamals and weighmen.

2. At present the Agricultural Produce Market Committees consists of agriculturists elected from the agriculturist residing in market area whose names appear in the voters list for the concerned constituency and satisfy other criteria specified in clause (a) of sub-section (1) of section 13 of the said Act. The Government considered it expedient to provide that any agriculturist should have right to contest the election of Agricultural Produce Market Committee irrespective of whether his name appears in the voters list or not. Therefore, to enable all the agriculturists residing in the Market area, fulfilling the other criteria specified therein, to contest the election of Agricultural Produce Market Committees, clause (a) of sub-section (1) of section 13 of the said Act was proposed to be amended suitably.

3. As both Houses of the State Legislature were not in session and the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963, for the purposes aforesaid, the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Ordinance, 2022 (Mah. Ord. XI of 2022), was promulgated by the Governor of Maharashtra on the 22nd November 2022.

4. The Bill is intended to replace the said Ordinance by an Act of the State Legislature.

Mumbai,

Dated the 5th December 2022.

EKNATH SHINDE,

Chief Minister.